

**Allotment of fertilizers to West Bengal**

60. SHRI BIMAL KANTI GHOSH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether allotment of different varieties of fertilisers has been made to West Bengal by the Union Government during 1985-86 and 1986-87;

(b) if so, whether the requirements of West Bengal have been met by such quota; and

(c) if so, the total quantity supplied?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) Yes, Sir.

(c) The availability of fertilisers in West Bengal against the assessed requirement and the actual consumption during the years 1985-86 and 1986-87 is given below:—

| Year    | Season        | Assessed gross requirement | ('000 tonnes N+P+K)                |                  |
|---------|---------------|----------------------------|------------------------------------|------------------|
|         |               |                            | *Total availability of fertilisers | Consumption      |
| 1985-86 | Karif 1985    | 190.00                     | 191.91                             | 152.82           |
|         | Rabi 85-86    | 300.00                     | 370.14                             | 255.93           |
|         | TOTAL 1985-86 | 490.00                     | 462.05                             | 408.75           |
| 1986-87 | Kharif 86     | 185.00                     | 282.19                             | 196.18<br>(Estt) |
|         | Rabi 86-87    | 300.00                     | 370.22                             | 356.00           |
|         | TOTAL 1986-87 | 485.00                     | 652.41                             | 552.18<br>(Estt) |

Does not include the stocks available with the State institutional agencies at the beginning of season

**Irregular Vayudoot services in Arunachal Pradesh and Assam**

61. SHRI WANGPHA LOWANG: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Vayudoot services in Arunachal Pradesh and Assam are most irregular and very often flights are cancelled for days together causing inconvenience to all concerned; and

(b) if so, the action being taken by

Government to ensure regular services?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER)

(a) and (b). Constraint of aircraft capacity at times due to grounding of F-27 aircraft and non-availability of aircraft on lease from Indian Airlines were the reasons for which Vayudoot operations in the State of Assam and Arunachal Pradesh were somewhat irregular. Also due to introduction of larger capacity aircraft by Indian

Airlines on some of the stations falling on the routes operated by Vayudoot, there was drop in the load factor on Vayudoot flights. Vayudoot as such, had to club some of its services and operate with the Dornier aircraft.

These flights are being constantly monitored to ensure 'on time' performance. It is expected that with the proposed augmentation of aircraft capacity Vayudoot would further improve its 'on time' performance and it will be able to cater to the increase in the traffic demand, if any.

**New item captioned "fertilizer being used to make explosives"**

62. SHRI BANWARI LAL PUROHIT:  
SHRI MUKUL WASNIK:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the attention of Union Government has been drawn to a news-item captioned "Fertilizer being used to make explosives" as reported in the 'Indian Express' dated 2 June, 1987;

(b) if so, whether it is a fact that the fertilizer Calcium Ammonium Nitrate (CAN) is bought by unscrupulous traders in the country to use it to make explosives;

(c) if so, the reaction of Government in the matter; and

(d) what steps Government propose to take against the unscrupulous traders?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) to (d). Yes, Sir. Government's attention has been drawn to the press report which appeared in the 'Indian Express' dated 2nd June, 1987. However, the Government has not received any authentic reports regarding mis-use of Calcium Ammonium Nitrate (CAN) for industrial purpose.

Sale, price and quality of fertilisers are regulated through Fertiliser (Control) Order, 1985, which has been issued under the Essential Commodities Act, 1955. Clause 23 of the said Order provides for disposal of non-standard fertilisers to safeguard the interest of the farmers. Non-standard fertilisers can be sold only to manufacturers of mixtures of fertilisers or special mixtures of fertilisers or research farms of Government or Universities or such bodies.

Again under Clause 25 of the Order, no person shall, except, with the permission of Central Government and subject to such terms and conditions as may be imposed by the Government, sell or use fertilisers for purposes other than fertilisation of soils and increasing productivity of crops. The price of fertilisers permitted for sale for industrial purposes shall be on 'no profit no loss basis.'

The sale of CAN is not being permitted for industrial use. The sale of Sub-standard CAN to private parties for industrial use has also been banned. It can be sold to Public Sector/Joint Sector Undertakings owned by the Government only.

The State Governments who have been delegated the power to enforce the Fertiliser (Control) Order in the States have been asked to keep a strict vigil on the unauthorised diversion of fertiliser for industrial purposes and to take legal action against the offenders.

**Self sufficiency in edible oilseeds**

63. DR. V. VENKATESH:  
SHRI BHADRESHWAR TANTI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have spent sufficient amount of money to improve oilseeds production in the country, if so, the details thereof; and

(b) the time by which self-sufficiency in oilseeds is likely to be achieved.